

gisation of 11000 irrigation pump sets/tube wells. The details regarding the number of villages to be electrified in different districts in Orissa will be decided by the Orissa State Electricity Board.

Vacancies of Judges in various High Courts

703. SHRI SYED SHAHABUDDIN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of vacancies of judges and additional judges of High Courts as on the 1st January, 1981;

(b) the number of vacancies that arose during 1981;

(c) the number of new posts created in 1981;

(d) the number of posts filled during 1981;

(e) the number of posts vacant as on the 31st December, 1981; and

(f) the average period for which posts filled during 1981 remained vacant or unfilled?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) There were 77 vacancies of Judges and Additional Judges as on 1-1-1981.

(b) During 1981, 30 vacancies of Judges and Additional Judges arose.

(c) 3 posts of Judges and Additional Judges were created in 1981.

(d) 32 posts of Judges and Additional Judges were filled up during 1981.

(e) There were 78 posts of Judges and Additional Judges vacant as on the 31st December, 1981.

(f) The appointment of Judges is a continuous process as vacancies keep on occurring and States authorities send proposals from time to time.

Law Commission's Reports

704. SHRI NARSINGH NARAIN PANDEY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of reports submitted by the Law Commission since its inception;

(b) the total number of recommendations made therein;

(c) the number of recommendations implemented so far;

(d) the number of recommendations rejected so far with brief particulars thereof; and

(e) the number of recommendations under consideration with brief particulars thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) 87 Reports.

(b) to (e) Each Report of the Law Commission deals with a particular topic or a particular Act. The Reports contain various recommendations, some indicating that no change in the law is necessary, some containing general recommendations of policy or administrative procedures for the guidance of government. In addition, while examining a particular Act, the Commission makes suggestions or recommendations with regard to other enactments which would have to be dealt with separately.

While the Report as a whole and the recommendations are examined, no arithmetical tally is kept of the total number of what could be characterised as recommendation in each Report. Hence information with regard to the arithmetical total of the number of recommendations contained in all the 87 Reports is not available.

All recommendations in a Report as a whole are taken into account while examining and processing the Report by the concerned administrative

Ministries. However, certain recommendations or Reports do not call for any legislative action.

Further, the lapse of time after the submission of certain Reports has made it necessary to have the problems considered afresh in the light of subsequent developments in the law in India and elsewhere as also the changes in social and economic conditions.

The detailed position with regard to the implementation of the Commission's Reports is as follows:

Out of 87 Reports submitted by the Commission, 33 have been implemented in full. In respect of 5 Reports no legislative action is necessary. Three Reports have been implemented in part. In respect of 11 Reports, a decision has been taken not to proceed with legislation for the present. The remaining 35 Reports are in various stages of processing. A Statement giving full details, is annexed. [See Appendix CXXI Annexure No. 27].

Issue of commemorative stamps

705. SHRI SYED SHAHABUDDIN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Philatelic Advisory

Committee has met during 1980 and 1981;

(b) if so, what are the dates of the meetings and the recommendations made regarding the issue of commemorative stamps with their subjects and the proposed dates of issue;

(c) whether these recommendations have been accepted by Government;

(d) if not, what are the reasons for the rejection; and

(e) the list of such stamps issued during 1980 and 1981 alongwith the dates on which they were recommended by the Committee?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) The Committee met on 29-7-80, 29-8-80, 17-7-81 and 30-10-81. Recommendations made by the Committee regarding the commemorative stamps are shown in the Statement I.

(c) Yes, Sir.

(d) Does not arise.

(e) The list of stamps issued during 1980 and 1981 on the basis of the recommendations of the Committee and the dates on which recommended are shown in the Statement II.

Statement-I

Date of PAC meeting 29-8-1980

No recommendation regarding commemorative stamps.

Date of PAC meeting 29-8-1980

Proposals recommended

Proposed Date of Issue

1 G.V. Mavalankar	27-2-1981	
2. Sanjay Gandhi	23-6-1981	
3. Nilmoni Phookan	22-6-1981	
4. Henry Heras	14-12-1980	(Issued on 14-12-81)
5. K.P. Jayaswal	27-11-1981	